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(DEPARTMENT OF REVENUE)
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NOTIFICATION
(INCOME-TAX)

No. 6117 (F.No.197/237/83-IT(AI): In exercise of the powers conferred by sub-clause (iv) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Indian Peoples Famine Trust" for the purpose of the said section for the period covered by the assessment years 1983-84 to 1985-86.

sel
(R. K. TEWARI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
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(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Hony. Secretary, Indian Peoples Famine Trust, c/o. Ministry of Agriculture (Deptt. of Agr. & Co-op.), Krishi Bhawan, New Delhi.
2. The Commissioner of Income-tax, Delhi-VI, New Delhi, with ref. to his letter No. CIT/D-VI/24-85/TE(242)/79/238, dated 15.6.84.
3. All Commissioners of Income-tax.
4. Directors of Ins. (IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
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